PAPERS LAID ON THE TABLE

ANNUAL ACCOUNTS OF THE INDIAN INSTI-TUTE OF TECHNOLOGY, BOMBAY AND RELATED PAPER

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): I beg to lay on the Table under sub-section (4) of section 23 of the Institutes of Technology Act, 1961, a copy of the certified Annual Accounts of the Indian Institute of Technology, Bombay, for the year 1964-65, together with the Audit Report thereon. [Placed in Library. See No. LT-5939/66]

I. THE INDIAN POLICE SERVICE (PROBATION) AMENDMENT RULES, 1966

II. THE DEFENCE OF INDIA (SECOND AMENDMENT) RULES, 1966

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI O. V. ALAGE-SAN): Sir, on behalf of Shri Jaisukhlal Hathi, 1 beg to lay on the Table a copy of each of the following Notifications of the Ministry of Home Affairs:

- (a) Notification G.S.R. No. 370, dated the 26th February, 1966, publishing the Indian Police Service (Probation) Amendment Rules, 1966, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-594J/66]
- (b) Notification G.S.R. No. 364, dated the 6th March, 1966, publishing the Defence of India (Second Amendment) Rules, 1966, under section 41 of the Defence of India Act, 1962. [Placed in Library. See No. LT-5987/66]

THE PETROLEUM AND NATURAL GAS (AMENDMENT) RULES, 1966

SHRI O. V. ALAGESAN: Sir, I also beg to lay on the Table under section 10 of the Oilfields (Legislation and Development) Act, 1948, a copy of the Ministry of Petroleum and Chemicals Notification G. S. R. No. 371, dated the 9th March, 1966, publishing the Petroleum and Natural Gas (Amendment) Rules, 1966. [Placed in Library. See No. LT-5964/66]

I. THE FOODGRAINS (PROHmmoN OF USE IN MANUFACTURE OF STARCH) ORDER, 1966

II. THE WHEAT ROLLER FLOUR MILLS (LICENSING AND CONTROL) AMEND-MENT ORDER, 1966

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE): I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy each of the following Notifications of the Ministry of Food and Agriculture (Department of Food):—

- Notification G.S.R. No. 425, dated the 21st March, 1966, publishing the Foodgrains (Prohibition of Use in Manufacture of Starch) Order, 1966.
- (ii) Notification G.S.R. No. 462, dated the 24th March, 1966, publishing the Wheat Roller Flour Mills. (Licensing and Control) Amendment Order, 1966

[Placed in Library. See No. LT-5956/66. for (i) and (ii)]

THE COFFEE (AMENDMENT) RULES, 1966

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI M. SHAFI QURESHI): I beg to lay on the Table, under sub-section (3) of section 48 of the Coffee Act, 1942, a copy of the Ministry of Commerce Notification G.S.R. No. 302, dated the 26th February, 1966, publishing the Coffee (Amendment) Rules, 1966. [Placed in Library. See No. LT-5957/66]

NOMINATION TO THE TEA BOARD

MR. CHAIRMAN: I have to inform Members that I have nominated Dr. Shrimati Phulrenu Guha to be a Member of the Tea Board.